

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram: Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

DATE OF HEARING: 12.7.2012

Petition No. 122/2012

Sub: Application for adoption of transmission charges under Section 63 of the Electricity Act, 2003 for Nagapattinam-Madhugiri Transmission Company Limited to establish transmission system associated with IPPs of Nagapattinam/Cuddalore Area: Package-A.

Petitioner : Power Grid Corporation of India Limited, Gurgaon

Respondent : IL & FS Tamil Nadu Power Company Limited, Chennai

Petition No. 143/2012

Sub: Approval of grant of regulatory approval for execution of transmission system required in connection grant of long-term access to group of developers regarding implementation of high capacity power transmission corridor-XI (Transmission system associated with IPP projects in Nagapattinam/Cuddalore area).

Petitioner : Power Grid Corporation of India Limited, Gurgaon

Respondents : IL & FS Tamil Nadu Power Company Limited, Chennai

Parties present : Shri S. B. Upadhyay, Advocate for the petitioner
Shri U. K. Tyagi, PGCIL
Shri Dilip Rozekar, PGCIL
Shri A.Bhargava, PGCIL
Shri Sumod Tom Thomas, PGCIL
Shri
Shri Anil R. Sah, ITPCL
Shri S.C.Mishra, ILFS

Record of Proceedings

At the outset, learned counsel for the petitioner referred to the para 4 of the Record of Proceedings dated 14.6.2012 and sought appropriate directions in view of the National Green Tribunal's judgment dated 23.5.2012. In response, the learned counsel of the respondent submitted that there is no uncertainty in the implementation of the power project as the order of National Green Tribunal order is very clear as to scope and extent to the suspension of the environment clearance. He further submitted that the National Green Tribunal vide its order dated 5.7.2012 directed the Ministry of Environment and Forest to provide the minutes before next date of hearing which is scheduled on 24 July, 2012 and requested the Commission to post the matter for hearing after 24.7.2012.

2. The Commission directed to list these petitions on 16.8.2012.

By Order of the Commission

**Sd/-
(T. Rout)
Joint Chief (Law)**